

ing nuclear weapons. Government have also taken note of statements by some responsible US Government officials in this regard.

A spokesman of the Chinese Foreign Ministry has denied that China had leaked nuclear information to Pakistan.

New Forest Policy

*89. SHRI KRISHNA NAND JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Government have recently drafted a new Forest Policy; and

(b) if so, by when it is likely to be announced?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) Proposals for the revision of the National Forest Policy adopted in 1952 are under the active consideration of the Government.

(b) The revised policy will be announced after a final decision is taken.

MIG Flats in Saket, New Delhi

*91. SHRI VISHWA BANDHU GUPTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that 66 new MIG flats have been constructed by the DDA, styled as G. Block abutting the main road to Saket;

(b) whether these flats have already been allotted; if so, what are the names of the allottees; and

(c) whether it is also a fact that the allotments were made by-passing the normal procedures laid down by the D.D.A., if so, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) No, Sir. 66 Flats constructed by DDA in G Block at Saket are not MIG but SFS flats.

(b) All flats except 4 have been allotted as per details of allottees given in the enclosed Statement.

(c) Some of the allottees of other localities/pockets registered for change with DDA were given allotment in the Block, without contravening the regulations.

Statement

Sl. No	Name of the Allottees	Flat No.
1	Mrs. Harbir K. Singh,	G-25
2	Sh. B.B. Tandon	G-49
3	Sh. Rakesh Dhamija	G-13
4	Sh. A.R. Basu	G-22
5	Mrs. Sarita Thapar	G-43
6	Smt. Kamal Vasdeva	G-10
7	Sh. Vinod Chander Sharma	G-37
8	Sh. Kamal Dhamija	G-16
9	Sh. S.C. Katyal	G-58
10	Sh. Shalindra Shanker	G-46
11	Sh. N.H. Chandwani	G-61
12	Sh. K.L. Upadhaya	G-40
13	Sh. T.S. Seshukutty	G-4
14	Sh. Subhash Kapoor & Smt. Rachna Kapoor	G-64
15	Sh. Piyush Dhar	G-28
16	Dr. Promod Batra	G-31
17	Sh. Ajay Taneja	G-34
18	Sh. Inder Jeet Singh	G-1
19	Sh. M.L. Ahuja	G-7
20	Sh. M.L. Sahni	G-55
21	Sh. D.K. Parsai	G-19
22	Sh. B.N. Mitra	G-52
23	Sh. R.L. Manchanda	G-50
24	Sh. Prem Sahai	G-47

1	2	3
25	Miss Prabha Shaha . . .	G-23
26	Sh. Bharat Bhushan . . .	G-35
27	Sh. Anurag Vasant Thakur	G-17
28	Smt. Vijay Rani Sharma . . .	G-38
29	Mrs. Swarna Kanta Grover	G-62
30	Sh. S.K. Kapoor . . .	G-8
31	Sh. K.L. Khosla . . .	G-11
32	Sh. O.P. Chabra . . .	G-32
33	Sh. Rajul Khosla C/o Mrs. Kanta Khosla	G-14
34	Sh. A.K. Khazanchi . . .	G-53
35	Sh. Navneet Gupta . . .	G-56
36	Mrs. Veena Mehra . . .	G-59
37	Mrs. Meena Roy . . .	G-5
38	Sh. Gurcharan Sarpal . . .	G-26
39	Sh. C.L. Bhasin . . .	G-44
40	Sh. S.C. Jha . . .	G-2
41	Dr. P.L. Malhotra . . .	G-27
42	Sh. M.M.S. Srivastava . . .	G-57
43	Sh. S. Balachandra . . .	G-15
44	Smt. Mangalor . . .	G-63
45	Sh. O.P. Singal . . .	G-39
46	Sh. Pradeep Kumar . . .	G-12
47	Mrs. Charu Sharma . . .	G-9
48	Sh. K. Lal . . .	G-36
49	Sh. Vijay Kumar Bawa . . .	G-51
50	Sh. T.S. Anand . . .	G-48
51	Sh. Ravinder Bhatia . . .	G-60
52	Mrs. Bal Devi . . .	G-54
53	Mrs. Neru Chaudhary . . .	G-45
54	Mrs. Rita Mathur & Sh. V.K. Mathur . . .	G-3
55	Sh. M.L. Madhu . . .	G-24
56	Sh. Seva Dass . . .	G-6

1	2	3
57	Smt. Richa Bhardwaj . . .	G-18
58	Sh. Virendra Lal . . .	G-33
59	Sh. B.P. Singh . . .	G-21
60	Sh. Sarabjit Singh Sandhu . . .	G-30
61	Mrs. Veena Soni . . .	G-42
62	Sh. C.K. Parameswaran . . .	G-66

Clearance to teams/Individuals for sports events outside India

*92. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of SPORTS be pleased to state:

(a) whether sports teams/individuals going to foreign countries are given clearance by Government well in advance to enable them to prepare for the events;

(b) if so, what is the number of days before the events which the clearance is given;

(c) whether the Indian junior team for the ABC junior basket ball championship in Seoul could not take part due to non-clearance within the stipulated time; and

(d) whether Government propose to order an enquiry in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT): (a) and (b). A decision on the clearance of any sports team is taken after a proposal to send the duly selected team is made to Government by the concerned federation. The timing of the decision regarding clearance of a team for visit abroad depends upon the timing of the submission by the con-